

2017
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 4458 – A

Dated, Calcutta, the 22nd August, 2017

**From : Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.**

To :

- 1) The District Judge of all Districts
including Andaman & Nicobar Islands**
- 2) The Chief Judge, City Civil Court, Calcutta**
- 3) The Chief Judge, City Sessions Court, Calcutta**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta**
- 5) The Secretary, Judicial Department, Govt. of West Bengal**
- 6) Director, West Bengal Judicial Academy**

**Sub. : Filling up of the post of Presiding Officer in CGIT-cum-Labour
Court, New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur,
Dhanbad-I & II, under Ministry of Labour & Employment,
Government of India.**

Sir,

With reference to the subject captioned above, I am directed to inform that a Vacancy circular bearing No.A-12030/2/2017-CLS-II dated 10.08.2017 as received from the Ministry of Labour & Employment, Government of India, inviting willingness for filling up of the post of Presiding Officer in Central Government Industrial Tribunal (CGIT)-cum-Labour Court at New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur, Dhanbad-I and Dhanbad-II, alongwith its enclosures, has been **uploaded** in the website of the Hon'ble Court at Calcutta (www.calcuttahighcourt.nic.in) for information of the officers of West Bengal Judicial Service, fulfilling the eligibility criteria as mentioned in the said circular.

As such, I am to request you to inform the eligible and willing judicial officers to visit the said website and download the content and forward the filled in application (in prescribed proforma) so as to reach the Office of the undersigned **on or before 31.08.2017** for further necessary action in the matter.

Yours faithfully,

Sd/-

Registrar (Judicial Service)

No. A-12030/2/2017-CLS-II
Government of India
Ministry of Labour & Employment

Shram Shakti Bhawan, Rafi Marg,
New Delhi – 110001

Dated the 10 August, 2017

To,

The Registrar General
All High Courts,

Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur, Jaipur, Dhanbad-I and Dhanbad-II - regarding.

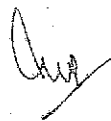
Sir,

I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur, Jaipur, Dhanbad-I and Dhanbad-II are to be filled up shortly in terms of provisions of The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other Conditions of Service of Members) Rules, 2017. A copy of Notification of the said rules i.e. No. G.S.R. 514 (E), dated 01.06.2017 is enclosed as **Annexure-I**.

2. According to these provisions, a person shall not be qualified for appointment as Presiding Officer, unless he/she-

- (a) is, or has been, or is qualified to be, a Judge of a High Court; or
- (b) he has, for a period of not less than three-years, been a District Judge or an Additional District Judge; or
- (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, management, industry, public affairs, administration, labour relations, industrial disputes or any other matter which in the opinion of the Central Government is useful to the Industrial Tribunal.

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3. The terms and conditions of presiding officers so appointed will be as per Rules indicated under para 1 above.

4. Earlier vacancy circulars 21.11.2016 (in r/o CGIT-cum-LCs Jabalpur, New Delhi-II and Chennai), 19.12.2016 (in r/o CGIT-cum-LC, Ernakulum), 01.12.2016 (in r/o Chandigarh-II), 02.01.2017 (in r/o Jaipur), 08.03.2017 (in r/o Dhanbad-I) and 08/12.05.2017 (in r/o of Dhanbad-II) for filling up vacancies of Presiding Officers may be treated as **cancelled**. Those who had applied in response to the said earlier vacancy circulars **need to apply afresh in response to this vacancy circular**.

5. It is requested that a panel of names of applicants who are willing to be appointed as Presiding Officer of CGIT-cum-LCs at New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur, Jaipur, Dhanbad-I and Dhanbad-II and fulfill the eligibility conditions as per Notification No. G.S.R. 514 (E), dated 01.06.2017, may please be sent to this Ministry within a period of one month from the date of issue of this letter.

6. A set of three (03) proformae (**Annexure-II, III & IV**) are to be appended to each application. A check-list (copy placed at **Annexure-II** regarding the documents/copies enclosed may be sent with each application. The Bio-Data of each of the officers may be furnished in the proforma placed at **Annexure-III** to be filled in by the concerned officer and **attested by the concerned Registrar General**. The nomination of each of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years duly certified in the proforma placed at **Annexure-IV**, along with the ACR dossiers and vigilance clearance (if applicable to the officer).

7. It is requested that a panel of names of judicial officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed Rules (Annexure-I) may please be furnished to this Ministry along with the proformae (Annexure-II , III & IV).

8. Nominations with complete proformae and verified copies of ACR dossiers (if applicable) only will be entertained by the Ministry.

9. This Circular may be given wide publicity so that sufficiently large number of candidates apply for the post.

Yours faithfully,


(S. K. Singh)

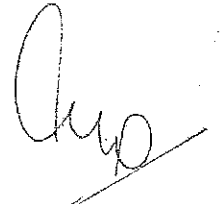
Under Secretary to the Government of India

Tel. No. 011-23766903

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, New Delhi-II, Chennai, Ernakulam, Chandigarh-II, Jabalpur, Jaipur, Dhanbad-I and Dhanbad-II may kindly be forwarded to this Ministry.
2. All Dy. Chief Labour Commissioners (C) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.

Encl: Annexure-I, II , III & IV.



(S. K. Singh)

Under Secretary to the Government of India

CHECK-LIST OF DOCUMENTS TO BE SENT WITH THE APPLICATION

Name of the Officer: _____

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports/Performance Appraisal Reports of the officer during the last five years	
2	Vigilance clearance (if applicable) of the officer	
3	Integrity certificate of the officer	
4	Annexure-III (Proforma for Bio-Data of the Officer)	
5	Annexure-IV (Proforma for ACR/APAR Grading for the last five years of the Officer)	

(Sign and Seal of the Registrar General)



Proforma for Bio-data

(to be filled by the judicial officer concerned)

1.	Name (in Full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post <i>(In Chronological Order)</i> (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date:

Signature:

Place:

Name:



Annexure-IV

Proforma for abstract of ACR Gradings for the the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, New Delhi-II, Chennai, Ernakulum, Chandigarh-II, Jabalpur, Jaipur, Dhanbad-I and Dhanbad-II

Name of the Officer: _____

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the Registrar General)

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